SHRI PILOO MODY: because the regular tests that the planes should be undergoing from time to time had been suspended because of the go-slow and the work-to-rule of the technicians..(*Interruptions.*)

Do you wish to take notice of this or not?

SHRI JYOTIRMOY BASU: In numerous accidents the Fokker planes are involved..

MR. SPEAKER: Please resume your seat.

SHRI JYOTIRMOY BASU: The Fokker lobby is powerful in Delhi. But they are unfit planes.

12.56 hrs.

COMMISSIONS OF INQUIRY AMENDMENT BILL

APPOINTMENT OF MEMBERS ON JOINT COMMITEE

SHRI N. K. P. SALVE (Betul): I move:

"That this House do appoint Shrimati Indira Gandhi, Sarvashri Krishna Chandra Pant and Sunderlal to the Joint Committee on the Bill to amend the Commissions of Inquiry Act, 1952 in the vacancies caused by the resignations of Sarvashri Y. B. Chavan, Vidya Charan Shukla and Bishwanath Roy."

MR. SPEAKER: The question is:

"That this House do appoint Shrimati Indira Gandhi, Sarvashri Krishna Chandra Pant and Sunderlal to the Joint Committee on the Bill to amend the Commissions of Inquiry Act, 1952 in the vacancies caused by the resignations of Sarvashri Y.B. Chavan, Vidya Charan Shukla and Bishwanath Roy."

The motion was adopted.

COMPTROLLER AND AUDITOR GENERAL'S (DUTIES, POWERS AND CONDITIONS OF SERVICE) BILL

APPOINTMENT OF MEMBER ON JOINT COMMITTEE

SHRI J. MOHAMED IMAM: (Chitradurga): I move:

"That this House do appoint Shri Paokai Haokip to the Joint Committee on the Bill to determine the conditions of service of the Comptroller and Auditor General of India and to prescribe his duties and powers and for matters connected therewith or incidential thereto *vice* Shri Prakashchand B. Sethi resigned"

MR. SPEAKER: The question is:

"That this House do appoint Shri Paokai Haokip to the Joint Committee on the Bill to determine the conditions of service of the Comptroller and Auditor General of India and to prescribe his duties and powers and for matters connected therewith or incidental thereto *vice* Shri Prakashchand B. Sethi resigned."

The motion was adopted.

CENTRAL EXCISES BILL

APPOINTMENT OF MEMBERS ON SALECT COMMITTEE

SHRI MOHSIN (Dharwar South) : I move :

"That this House do appoint Sarvashri Vidya Charan Shukla and K. R. Ganesh to the Select Committee on the Bill to consolidate and amend the law relating to central duties of excise in the vacancies caused by the resignations of Sarvashri Prakashchand B. Sethi and B. R. Bhagat."

MR. SPEAKER: The question is:

"That this House do appoint Sarvashri Vidya Charan Shukla and K. R. Ganesh

[Mr. Speaker]

to the Select Committee on the Bill to consolidate and amend the law relating to central duties of excise in the vacancies caused by the resignations of Sarvashri Prakashchand B. Sethi and B. R. Bhagat."

The motion was adopted.

अध्यक्ष महोदय : श्री मोलहू प्रसाद जी मुक्तसर में अब बताएं कि उन्हें क्या कहना है ? आपका डिस्कशन नहीं हुआ यही बात है न ? तो यह तो इस हाउस ने फैसला किया है . . .

श्री मोलहू प्रसाद (बांसगांव) : आपने जो फैसला किया है उसी के अनुसार मैं कहना चाहता हूं । आपने फैसला किया कि इस पर तीन घंटे बहस चलेगी और उस पर मंत्री जी उत्तर देंगे । यह आपका फैसला है या नहीं ? अगर है तो इस का पालन कराइए ।

अध्यक्ष महोदय : यह आप को पता होगा कि यह इस हाउस में आया था तो कई मेम्बरों ने मुझसे कहा और मैंने उसको मान लिया । आप को शायद पता नहीं, आप थे नहीं . . .

श्री मोलहू प्रसाद : मैं उस से ज्यादा नहीं मांग रहा हूं । उतना ही मांग रहा हूं । लेकिन कम से कम तीन घंटे बहस हो और उस पर मंत्री जी उत्तर तो दे दें . . .

अध्यक्ष महोदय : आप क्या इसके हक में है कि 6 घंटे हो या तीन घंटे हो ?

श्री मोलहू प्रसाद : मैं यह कह रहा हूं कि तीन ही घंटे हो लेकिन उसके ऊपर मंत्री जी उत्तर तो दें ।

अध्यक्ष महोदय : फैसला यह हुआ था कि जब सोनावाने और दूसरे मेम्बर मुझ से मिले तो मैं ने उनसे यह बात की थी कि अगर किसी तरह एकाध मेम्बर रह जाएंगे बोलने के लिए तो तीन घंटे की कोई ऐसी पाबन्दी नहीं है, दो चार मिनट इधर उधर हो जायेगा और कोई बोलना चाहेगा तो बोल लेगा । बाद में उस का हाउस में रेफरेंस आया था तो हाउस ने मान लिया । . . . (**व्यवधान**) . . . तो इस में ऐसी कौन सी बड़ी बात है ?

13 hrs.

श्री मोलहू प्रसाद : बड़ी बात इसमें मंत्री के उत्तर की है, और कोई बड़ी बात नहीं है ।

अध्यक्ष महोदय : छोड़िये, छोटी-छोटी बातों में मत जाइये ।

श्री मोलहू प्रसाद : अध्यक्ष महोदय, यह तो बहुत बड़ी बात है । आप आज की कार्य-सूची को देखिये, इसमें अन्तिम विषय "कुछ राजनीतिक दलों द्वारा तथा कुछ अन्य देशों द्वारा देश में तोड़-फोड़ की तथा हिंसात्मक गतिविधियों को दिये जा रहे प्रोत्साहन" के सम्बन्ध में रखा गया है, क्या उस विषय को यहां पर नहीं रखा जा सकता था, यह स्टेट सब्जेक्ट है . . . . (व्यवधान) . . . . शान्ति व्यवस्था अभी इस देश में खत्म नहीं हुई है, पता नहीं आप कौन सा लोकतन्त्र, कौनसा हाउस चला रहे हैं, क्या शान्ति व्यवस्था से अनुसूचित जातियों का मामला ज्यादा महत्वपूर्ण नहीं है . . .

अध्यक्ष महोदय : मेरी बरदाश्त की हद हो गई है, मैं आप को बता दूं इससे ज्यादा बरदाश्त नहीं करूंगा ।

आप लंच टाइम के बाद अगले विषय को लेना चाहेंगे या अभी लेना चाहेंगे, लंच टाइम नहीं करना चाहेंगे ।

SOME HON. MEMBERS: After lunch.